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\* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ W.P.(C) 5540/2023 and C.M. No. 29877/2023

COURT ON ITS OWN MOTION

..... Petitioner

Through: Mr. Dayan Krishnan, Sr. Advocate,  
Amicus Curiae with Mr. Sanjeevi  
Seshadri, Mr. Sukri Seth, Mr.  
Shreedhar Kale, Advocates.

Versus

GNCTD AND ORS

..... Respondent

Through: Mr. Santosh Kumar Tripathi, SC,  
GNCTD with Ms. Mahak Rankawat,  
Mr. Utkarsh Singh and Mr. Kartik  
Sharma, Advocates for R-1.  
Mr. Parvinder Chauhan, Ms. Aakriti  
Garg and Mr. L.A. Prakashdeep  
Advocates for DUSIB.  
Mr. Arvind Nayar, Sr. Advocate with  
Mr. Kunal Verma, Mr. Sooraj  
Sharma, Mr. Vipul Agarwal, Mr.  
Waheb Hussaini, Mr. Arjun Kant, Mr.  
Jayant Saini and Ms. Dibsha Nanda,  
Advocates for Akshaya Patra  
Foundation.

**CORAM:**

**HON'BLE THE CHIEF JUSTICE**

**HON'BLE MR. JUSTICE SANJEEV NARULA**

**ORDER**

**04.07.2023**

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Learned Amicus Curiae has drawn the attention of this Court towards an order dated 30.05.2023 passed by this Court. On reading the same, it is revealed that as on 30.05.2023, the total outstanding dues payable by the Delhi Government towards Akshaya Patra Foundation were to the tune of Rs. 9,19,00,000/-. Learned Counsel for Akshaya Patra Foundation has informed this Court that the said amount has not yet been paid to the Foundation.

Inspite of the fact that the amount was not paid to the Akshaya Patra Foundation, on a request made by this Court, the Akshaya Patra Foundation has continued to supply food to the shelters which are under the supervision of DUSIB. This Court vide order dated 30.05.2023 had directed DUSIB to reconcile the accounts of Akshaya Patra Foundation at an early date, preferably within 4 weeks from the date of the order.

It is really unfortunate that in spite of specific order passed for payment, not even a single rupee has been paid to Akshaya Patra Foundation till date.

Shri Tripathi, learned Standing Counsel for GNCTD has stated that all necessary permissions/ sanctions have been granted by the GNCTD in the matter of payment of bills.

Nevertheless, learned Counsel for DUSIB seeks more time to make the payment of outstanding dues to Akshaya Patra Foundation. The DUSIB is directed to clear all dues owed to the Akshaya Patra Foundation as on date and shall continue to settle the current bills as and when raised, in due course.

This Court fails to understand as to why the outstanding amount is not being released in favour of Akshaya Patra Foundation despite availability of

funds. Resultantly, this Court is not left with any other choice except to direct the personal appearance of the Chief Executive Director, DUSIB on the next date of hearing.

List on 20.07.2023.

**SATISH CHANDRA SHARMA, CJ**

**SANJEEV NARULA, J**

**JULY 4, 2023**

N.Khanna